

**Central Administrative Tribunal
Principal Bench**

OA No.2869/2017

New Delhi, this the 23rd day of August, 2017

Hon'ble Ms. Nita Chowdhury, Member (A)

Smt. Roshni, Aged 63 years,
W/o Late Shri Balbir Singh,
R/o VPO-Gorad, Distt. Sonipat,
Haryana.

...Applicant

(By Advocate : Ms. Neelima Rathore)

Versus

1. Union of India through its Secretary,
M/o Personnel, Public Grievances & Pension,
New Delhi-01.
2. Pay & Account Office, CAT,
M/o Personnel Public Grievances & Pension,
AGCR Building, 1st Floor, A Wing,
Room No.114-115, ITO, IP Estate,
New Delhi-110002.
3. The Dy. Registrar (Estt.),
CAT, Principal Bench,
61/35, Copernicus Marg,
New Delhi.
4. The Sr. Accounts Officer (Auth II),
Central Pension Accounting Office,
Trikoot-II, Bhikaji Cama Place,
New Delhi-110066.

...Respondents

(By Advocate : Shri A.K. Singh)

ORDER (ORAL)

Heard the learned counsel for applicant and Shri A.K. Singh,
learned counsel for respondents on receipt of advance notice.

2. The applicant of this OA has applied for dual family pension, which she contends is applicable to her as a result of OM No.1/33/2012-P&PW(E) dated 16.01.2013 (Annexure-A/1). The said OM has already been addressed to the respondents, who have also been served with legal notice on 13.06.2017. The respondents are yet to respond to the same.

3. Without going into the merits of the case, the OA is disposed of at the admission stage itself, with a direction to the respondents to reply to the legal notice dated 13.06.2017, within a period of 30 days from the date of receipt of a certified copy of this order. In the event they find the claim of the applicant fit for sanction, they shall also start paying the sanction amount within a period of 60 days thereafter. No costs.

(Nita Chowdhury)
Member (A)

'rk'